

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/MP/2021

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 2(1)(d) read with Regulations 27 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 3, 7, 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in sending hard copy of the Energy Injection Report data for the months of April and May, 2020 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondents to issue the Certificates due to the Petitioner.

Date of Hearing : 15.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Roquette India Private Limited (RIPL)

Respondent : National Load Despatch Centre (NLDC)

Parties Present : Shri Pawan Upadhyay, Advocate, RIPL
Ms. Tanzeela Mubashsharah, Advocate, RIPL
Shri Alok Gupta, RIPL
Shri Ashok Tiwari, RIPL
Shri Ravindra Rawat, RIPL
Shri Gajendra Sinh Vasava, NLDC

Record of Proceedings

Case was called for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking condonation of delay in sending hard copy of Energy Injection Report ('EIR') data for the months of April 2020 and May 2020 and, consequently, delay in complying with the procedure for issuance of Renewable Energy Certificates ('RECs') and also to direct the Respondent, NLDC to issue RECs to the Petitioner. Learned counsel referring to the sequence of events detailed in the Petition submitted that the delay in sending the hard copy of EIR data was mainly due to delayed receipt of approved EIR data from Uttarakhand SLDC. Learned counsel further submitted that while the Petitioner had uploaded the approved ERIs on the Respondent's website within the prescribed time limit, the hard copies thereof could not be forwarded in time due to late receipt of the approved reports and restricted physical movements owing to compliance of Covid-19 protocols.

3. The representative of the Respondent, NLDC submitted that the Respondent does not have any objection towards the Petition filed by the Petitioner and that the Commission may pass an appropriate order in the matter. The representative of NLDC added that the Respondent does not wish to file any reply in the matter.

4. After hearing the learned counsel for the Petitioner and the representative of the Respondent, NLDC, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**